

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:200  
ANSWERED ON:03.07.2009  
DELAY IN PAYMENT OF WAGES UNDER NREGS  
Panda Shri Prabodh

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government has received complaints regarding non-payment /delay in payment of wages under the National Rural Employment Guarantee Scheme (NREGS);
- (b) if so, the details thereof during the last one year and the current year, State-wise; and
- (c) the action taken by the Government thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN 'ADITYA')

(a) & b): Yes, Sir. During the period from 1.4.2008 to 30.6.2009, a total of 58 complaints regarding non-payment/delay in payment of wages have been received. The State wise details are as under:

Sl.No. State Number of Complaints

1	Andhra Pradesh	8
2	Assam	11
3	Bihar	43
4	Chhattisgarh	16
5	Gujarat	4
6	Haryana	13
7	Himachal Pradesh	8
8	Jharkhand	37
9	Karnataka	1
10	Madhya Pradesh	64
11	Maharashtra	5
12	Manipur	2
13	Orissa	12
14	Punjab	2

15 Rajasthan	47
16 Tamil Nadu	2
17 Tripura	2
18 Uttar Pradesh	147
19 Uttrakhand	4
20 West Bengal	10
Total	438

(c): Implementation of NREGA is done by the State Governments in accordance with the Employment Guarantee Scheme formulated by each State. Panchayats at District, Intermediate and village level are the principal planning and implementing authorities. All complaints received in the Ministry are sent to the concerned State Government for taking appropriate action in accordance with the provisions of the Act.